

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 127(ND)/2015
RT No.11/2016**

Anil Chopra ...Petitioner

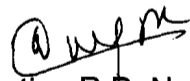
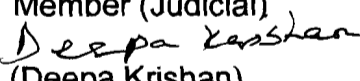
Versus.

M/s Anant Tools Pvt. Ltd. & Ors. ...Respondents

Present:- Mr.Rajinder Mahajan, Advocate for Petitioner.
Mr. Ashish Chaudhary, Advocate for Mr. Hemant Sharma,
Advocate for respondents

Learned counsel for respondents seek short time for filing written reply. Let the reply be filed within a week from today with advance copy to the counsel opposite. List the matter on 09.02.2017 for arguments. It is directed that the petitioner may file rejoinder, if any, to the written reply at least two days before the date fixed.

Vide letter No.Estt/NCLT/1042 dated 21.12.2016, which has been despatched by the office on 18.01.2017, a request was submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension for disposal of the case up to 25.01.2017. Since pleadings are yet to be completed, a request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi that it would not be possible to dispose of the case within the aforesaid date. However, efforts would be made to dispose of the case as expeditiously as possible.


(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan)
Member (Technical)

January 19, 2017

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